

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

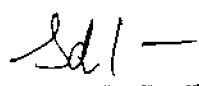
**CP NO. 182/2016
RT No. 53/Chd/Pb./2017**

M/s. Harsoria Trading Co.	Versus	...Petitioner.
M/s. CEIGALL India Limited.		...Respondent

Present: Mr. Prashant Gupta, Advocate for Ms. Suman Jain,
Advocate for petitioner.
Mr. Damanbir Singh Sobti, Advocate with Mr. Aman Grover, Manager
Administration for respondent.

Mr. Damanbir Singh Sobti, Advocate states on instructions that the notice of winding up petition was not received by the respondent-company while the matter was pending before the Hon'ble Punjab and Haryana High Court.

The petition is thus adjourned sine die as the petitioner has to comply with the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application/requisite information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016, the date from which the aforesaid rules came into force. In the meanwhile, if the requisite application/information including details of the proposed Insolvency Professional is filed, the matter be listed immediately thereafter. However, in case the requisite application/information is not filed within the prescribed period of six months, the instant petition shall stand automatically abated.



(Justice R.P. Nagrath)
Member (Judicial)

✓ April 19, 2017
saini